

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2617/2022

(Arising out of impugned final judgment and order dated 24-01-2022 in EA No. 123/2020 passed by the National Consumers Disputes Redressal Commission, New Delhi)

ANSAL HOUSING LIMITED(ERSTWHILE ANSAL HOUSING AND CONSTRUCTION LIMITED)

Petitioner(s)

VERSUS

ANCHAL WALIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 28-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Vikas Tiwari, Adv.
Mr. Kumar Deepraj, Adv.
Mr. Rishabh Bhardwaj, Adv.
Mr. Dharmendra Kumar Sinha, AOR

For Respondent(s) Mr. Vishal Garg, Adv.
Mr. Gopal Balwant Sathe, AOR

UPON hearing the counsel the Court made the following
O R D E R

Counsel for the petitioner seeks time to file rejoinder affidavit.

List the matter on 25.04.2022.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)